

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 250 of 2013**

**Dated : 29<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. ... Appellant(s)**  
**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran**  
**Ms. Anushree Bardhan**  
**Ms. Poorva Saigal**

**Counsel for the Respondent(s): Mr. Alok Shankar for TPDDL**  
**Mr. Shashank Pandit for R.2 to 5**  
**Mr. R.B. Sharma for R.7**

**ORDER**

It is represented by the learned counsel for the Respondent Nos.2 to 5 that they do not propose to file the reply and they would file the written submissions at the end.

The learned counsel for the Respondent No.7 has already filed the reply.

The learned counsel for the Respondent No. 6 submits that he will be filing the reply on or before 14.02.2014 after serving copy on the other side.

Post the matter for hearing on **24.02.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/pr